

Meghalaya Ordinance 1 of 1971

THE PREVENTION OF DISQUALIFICATION (MEMBERS OF THE LEGISLATIVE ASSEMBLY OF MEGHALAYA) (AMENDMENT) ORDINANCE, 1971

[Promulgated by the Governor on the 1st May, 1971]

(Published in the Gazette of Meghalaya, Extraordinary dated the 1st May, 1971)

An

Ordinance

further to amend the Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) Act. 1970

Preamble. Wherever it is expedient further to amend the Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) Act, 1970, hereinafter called the principal act, in the manner hereinafter appearing; Meghalaya Act 1 of 1970.

Any whereas the Legislative Assembly of Meghalaya is not in session;

Any whereas the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by sub-section (1) of section 50 of the Assam Reorganisation (Meghalaya) Act, 1969, the Governor of Assam exercising his functions as Governor in relation to Meghalaya is pleased to promulgate in the Twenty-second Year of the Republic of India the following Ordinance, namely:- Central Act 55 of 1969.

Short title. 1. This Ordinance may be called the Prevention of Disqualification (Members of the Legislative Assembly of Meghalaya) (Amendment) Ordinance, 1971.

Amendment of the Schedule to the principal Act. 2. In the Schedule to the principal Act, in item 5; between the words "the" and "Deputy Minister" the words "Minister of State or the" shall be inserted.